

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2018

Subject : Petition seeking issuance of consequential directions to the respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2x660 MW Mahatma Gandhi The ram Power Plant at Matenhali, District Jhajjar, Haryana.

Petitioners : Tata Power Delhi Distribution Limited

Respondents : Jhajjar Power Limited and other

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Vishal Vij, TPDDL
Shri Anurag Bansal, TPDDL
Shri Manpreet Lambha, Advocate, JPL (RI)
Shri S. Venkatesh, Advocate, TPTCL
Shri Suhael Buttan, Advocate, TPTCL
Shri Somesh Srivastava, Advocate, TPTCL
Ms. Ranjitha Ramachandran, Advocate, Haryana Discoms
Ms. Anushree Bardhan, Advocate, Haryana Discoms
Ms. Poorva Saigal, Advocate, Haryana Discoms
Ms. Kavita Parihar, NRLDC

Record of Proceedings

Learned Proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the Respondents had no objection in this regard.

2. After hearing the learned counsel for the parties, the Commission directed to adjourn the matter.

3. The Commission directed the Respondents to file their replies by 20.6.2019 if not filed already, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.6.2019.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)